

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).21051/2012

GYANENDRA KUMAR SHUKLA & ANR Petitioner(s)

VERSUS

STATE OF U.P.& ORS. Respondent(s)
(With prayer for interim relief and office report)

Date: 10/09/2012 This Petition was called on for hearing today.

For Petitioner(s)
Ms. Asha Gopalan Nair,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Issue fresh notice with dasti service upon the unserved respondents.
The litigant has to confirm dasti notice directly upon the litigant-
respondent. However, they are permitted to be served through the nearest
Civil Court/Trial court, where private parties are concerned and through
standing counsel, where state authorities are concerned, if process fee and
spare copies are paid/filed before 22.9.2012, else list before the Hon'ble
Judge in Chambers for non-prosecution.

If notices are issued, list again on 26.11.2012.

			(S.G. SHAH)	
			REGISTRAR	

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